

LOK SABHA DEBATES

(Part II—Proceedings other than Questions and Answers)

509

510

LOK SABHA

Saturday, 23rd March, 1957

The Lok Sabha met at Eleven
of the Clock.

[MR. SPEAKER in the Chair]

(No questions: Part I not published.)

PAPERS LAID ON THE TABLE

REPORT OF TARIFF COMMISSION

The Deputy Minister of Irrigation and Power (Shri Hathi): On behalf of Shri Manubhai Shah, I beg to lay on the Table, a copy of each of the following papers, under sub-section (2) of section 16 of the Tariff Commission Act, 1951:—

(1) Report (1956) of the Tariff Commission on the Continuance of Protection to the Electric Brass Lamp Holders Industry together with a copy of letter No. TC/ID/E-65 dated the 24th December, 1956, forwarding the Report to Government. [Placed in Library, See Nos. 56/57.]

(2) Government Resolution No. 48(1) TB/56, dated the 22nd March 1957.

COMMITTEE ON ABSENCE OF MEMBERS

TWENTIETH REPORT

Shri Altekar (North Satara): I beg to present the Twentieth Report of the Committee on Absence of Members from the sittings of the House.

I also lay on the Table a list showing the names of Members who were continuously absent from the sittings of the House for 15 days or more during the Fourteenth Session, 1956.

APPROPRIATION (RAILWAYS) BILL, 1957

The Minister of Railways and Transport (Shri Jagjivan Ram): I beg to move* :

"That the Bill to authorise payment and appropriation of certain further sums from and out of the Consolidated Fund of India for the service of the financial year 1956-57 for the purpose of Railways, be taken into consideration."

Mr. Speaker: The question is:

"That the Bill to authorise payment and appropriation of certain further sums from and out of the Consolidated Fund of India for the service of the financial year 1956-57 for the purpose of Railways, be taken into consideration."

The motion was adopted.

Mr. Speaker: The question is:

"That clauses 1 to 3, the Schedule, the Enacting Formula and the Title stand part of the Bill."

The motion was adopted.

Clauses 1 to 3, the Schedule, the Enacting Formula and the Title were added to the Bill.

Shri Jagjivan Ram: I beg to move:

"That the Bill be passed."

*Moved with the recommendation of the President.

Mr. Speaker: The question is:

"That the Bill be passed."

The motion was adopted.

APPROPRIATION BILL, 1957

The Minister of Finance and Iron and Steel (Shri T. T. Krishnamachari): I beg to move:*

"That the Bill to authorise payment and appropriation of certain further sums from and out of the Consolidated Fund of India for the service of the financial year 1956-57, be taken into consideration."

Mr. Speaker: The question is:

"That the Bill to authorise payment and appropriation of certain further sums from and out of the Consolidated Fund of India for the service of the financial year 1956-57, be taken into consideration."

The motion was adopted.

Mr. Speaker: The question is:

"That clauses 1 to 3, the Schedule, the Enacting Formula and the Title stand part of the Bill."

The motion was adopted.

Clauses 1 to 3, the Schedule, the Enacting Formula and the Title were added to the Bill.

Shri T. T. Krishnamachari: I beg to move:

"That the Bill be passed."

Mr. Speaker: The question is:

"That the Bill be passed."

The motion was adopted.

APPROPRIATION (NO. 2) BILL, 1957

The Minister of Finance and Iron and Steel (Shri T. T. Krishnamachari): I beg to move:*

"That the Bill to provide for the authorisation of appropriation of

moneys out of the Consolidated Fund of India to meet the amounts spent on certain services during the financial year ended on the 31st day of March, 1953, in excess of the amounts granted for those services and for that year, be taken into consideration."

Mr. Speaker: The question is:

"That the Bill to provide for the authorisation of appropriation of moneys out of the Consolidated Fund of India to meet the amounts spent on certain services during the financial year ended on the 31st day of March, 1953, in excess of the amounts granted for those services and for that year, be taken into consideration."

The motion was adopted.

Mr. Speaker: The question is:

"That clauses 1 to 3, the Schedule, the Enacting Formula and the Title stand part of the Bill."

The motion was adopted.

Clauses 1 to 3, the Schedule, the Enacting Formula and the Title were added to the Bill.

Shri T. T. Krishnamachari: I beg to move:

"That the Bill be passed."

Mr. Speaker: The question is:

"That the Bill be passed."

The motion was adopted.

KERALA APPROPRIATION BILL,
1957

The Minister of Finance and Iron and Steel (Shri T. T. Krishnamachari): I beg to move:*

"That the Bill to authorise payment and appropriation of

*Moved with the recommendations of the President.